

1970-71 (Hindi and English versions. [*Placed in Library. See No. LT—1630/72.*])

REVIEWS AND ANNUAL REPORTS OF
MINERALS AND METALS TRADING
CORPORATION LTD AND THE
S. T. C. AND ANNUAL RE-
PORT OF CARDAMOM
BOARD

THE MINISTER OF FOREIGN
TRADE (SHRI L. N MISHRA) : On behalf
of Shri A. C. George, I beg to lay on the
Table :

(1) A copy each of the following papers
(Hindi and English versions) under
sub-section (1) of section 619A of
the Companies Act, 1956 :—

(a) (i) Review by the Government
on the working of the Minerals
and Metals Trading Corporation
of India Limited, New Delhi,
for the year 1970-71.

(n) Annual Report of the Minerals
and Metals Trading Corporation
of India Limited, New Delhi,
for the year 1970-71 along with
the Audited Accounts and the
Comments of the Comptroller and
Auditor General thereon.
[*Placed in Library. See No.
LT—1631/72.*]

(b) (i) Review by the Government
on the working of the State
Trading Corporation of India
Limited, New Delhi, for the
year 1970-71.

(ii) Annual Report of the State
Trading Corporation of India
Limited, New Delhi, for the
year 1970-71 along with the
Audited Accounts and the
comments of the Comptroller
and Auditor General thereon.
[*Placed in Library. See
No. LT—1632/72.*]

(2) A copy of the Annual Report
(Hindi and English versions) on
the working of the Cardamom
Board for the year 1970-71.
[*Placed in Library. See
No. LT—1633/72.*]

ANNUAL PLAN 1972-73

THE MINISTER OF PLANNING AND
MINISTER OF DEPARTMENT OF
SCIENCE AND TECHNOLOGY (SHRI C.
SUBRAMANIAM) : I beg to lay on
the Table a copy of "Annual Plan
1972-73". (Hindi and English
versions) [*Placed in Library.
See No. LT—1634/72.*]

12.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report
the following messages received
from the Secretary of Rajya Sabha :—

(i) "In accordance with the
provisions of rule 111 of the
Rules of Procedure and Conduct
of Business in the Rajya Sabha,
I am directed to enclose a copy
of the Administrators-General
(Amendment) Bill, 1972, which
has been passed by the Rajya
Sabha at its sitting held on the
30th March, 1972."

(ii) "In accordance with the
provisions of rule 111 of the
Rules of Procedure and Conduct
of Business in the Rajya Sabha,
I am directed to enclose a copy
of the Public Wakfs (Extension
of Limitation) (Delhi Amendment)
Bill, 1972, which has been
passed by the Rajya Sabha at
its sitting held on the 30th
March, 1972."

BILLS, AS PASSED BY RAJYA
SABHA

SECRETARY : Sir, I also lay on
the Table of the House the
following Bills, as passed by
Rajya Sabha :—

(1) The Administrators-General
(Amendment) Bill, 1972.

(2) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1972.

11.02 hrs.

BUSINESS ADVISORY COMMITTEE

NINTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to move :

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 3rd April, 1972."

MR. SPEAKER : The question is :

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 3rd April, 1972."

The motion was adopted.

11.03 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—*contd.*

MR. SPEAKER : The Prime Minister will now reply to the debate on the President's Address.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) : Mr. Speaker, Sir, I find myself in rather a strange situation because, normally, I should have liked to make a scathing reply to the accusing remarks made from the other side, but I do not like to hit people when they are down, and it was obvious from several of the speeches made from the oppo-

sition side that they are indeed—some of them—in the depths of depression. One or two of the speeches that I listened to gave me the impression that the speakers had high fever or some such ailment...(*Interruptions*) I think, I am being very meek...(*Interruption*).

SHRI JYOTIRMOY BOSU (Diamond Harbour) : When you find fever in your opposition bench, naturally you are.

SHRIMATI INDIRA GANDHI : If I can bring down the fever, then I shall certainly be happy.

Dr. Karni Singh, another friend opposite, is also in the Opposition and I think that the House knows that he is strongly opposed to our policies. No doubt he will remain opposed to them and he has, of course, to do so. But his speech was a balanced one, perhaps because he is a sportsman and has learnt to play the game.

Some hon. members spoke at length about democracy, but it seemed to me that, to them there is democracy while they are winning and things are on their side, but no democracy if they do, not win. Then something is wrong with democracy. It is for the House to judge whether this is a proper definition of the word. (*Interruptions*)

SHRI JYOTIRMOY BOSU : By use of official machinery...(*Interruptions*)

SHRIMATI INDIRA GANDHI : I do not want to enter into a controversy with the hon. gentleman opposite, but we all know that the Marxist definition of democracy has never been the same as that even of the rest of the Opposition. There is no point in entering into a controversy.

Some of our friends opposite have always been prophets of gloom, not recently but for many years, long before I became Prime Minister or came into the Government.

Some of these old habits are difficult to shake off. But, I do feel that to threaten violence in the manner it is sometimes done here or even to threaten mass Satyagraha is not very responsible talk. And certainly, you